

[Shri Lal Bahadur Shastri.]

STATEMENT

In the reply to part (a) of unstarred Question No. 426 by Shri D. C. Sharma on the 1st August, 1957, the total tonnage of imports and exports which passed through the port of Madras during 1956-57 was given as 2,401,343. This was only an approximate figure as compilation of statistics was not complete by that time. The correct figure is 2,665,828 tons.

UNIVERSITY GRANTS COMMISSION RETURNS AND INFORMATION RULES

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrinani): I beg to lay on the Table, under sub-section (B) of Section 25 of the University Grants Commission Act, 1956, a copy of the University Grants Commission Returns and Information Rules, 1957. [Placed in Library. See No. LT-459/57]

ANNUAL REPORT OF THE INDIAN COUNCIL OF AGRICULTURAL RESEARCH

The Deputy Minister of Agriculture (Shri M. V. Krishnappa): I beg to lay on the Table, under Rule 64 of the Indian Council of Agricultural Research, a copy of the Annual Report of the Indian Council of Agricultural Research for the year 1954-55. [Placed in Library. See No. LT-456/57]

REPLIES TO MEMORANDA re DEMANDS FOR GRANTS (RAILWAY)

The Deputy Minister of Railways (Shri Shah Nawaz Khan): I beg to lay on the Table a copy of certain further statement containing replies to certain memoranda received from Members in connection with Demands for Grants (Railways) for 1957-58.

[See Appendix IV, Annexure No. 15-A.]

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the

following message received from the Secretary of Rajya Sabha:—

'In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th December, 1957, agreed without any amendment to the Delhi Municipal Corporation Bill, 1957, which was passed by the Lok Sabha at its sitting held on the 28th November, 1957.'

MOTION RE REPORTS OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES

Mr. Speaker: The House will now resume further consideration of the motion regarding Reports of the Commissioner for Scheduled Castes and Scheduled Tribes and the Substitute Motions moved on the 18th December, 1957. Out of 10 hours allotted for discussion on this motion, 2 hours and 55 minutes have already been availed of and 7 hours and 5 minutes now remain. Shri Thimmaiah may continue his speech.

Shri Thimmaiah (Kolar—Reservé—Sch. Castes) rose—

Shri B. C. Kamble (Kopergaon): On a point of information.

Mr. Speaker: There is not a day when the proceedings are not interrupted. When the hon. Member has his opportunity, let him ask.

Shri B. C. Kamble: Yesterday you were good enough to ask the hon. Home Minister to place a summary of the report on the Ramanathapuram riots, and now a summary has been placed. Even the bare facts are not placed before us so far as this summary relating to the Scheduled Castes are concerned. Is the House to understand that the Commissioner has not made any estimate of the Scheduled Caste persons killed and injured. There is no mention whatever.